

KUMARI SUSHILA TIRIYA :

Will the PRIME MINISTER be pleased to state:

(a) the number of Pak trained terrorist intruders arrested/killed in encounter in Jammu & Kashmir during the year 1992-93, 1993-94 and 1994-95;

(b) whether the Pakistan has increased its activities for pushing in terrorists, and arms into Kashmir recently;

(c) if so, the details thereof;

(d) whether several militants have been released from the Jail during January, 1995;

(e) if so, the details thereof and the amount has been given for their rehabilitation, if any; and

(f) the steps taken/proposed to be taken by the Government to check the activities of Pakistani intruders effectively?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) According to available information 2232 Pakistan trained terrorists were killed and 4532 such elements were arrested during the period 1992 to 1995 (upto October).

(b) and (c) It is a fact that Pakistan has been continuing to actively fuel, aid and abet terrorist violence in Jammu & Kashmir, and also trying to infiltrate trained terrorists, including foreign nationals and mercenaries, and arms into the State to try and keep violence at a high level.

(d) and (e) 174 militants were released on orders of competent authorities during January, 1995. No money has been paid for the rehabilitation of such persons.

(f) Necessary steps are being taken to check infiltration of terrorists and subversive elements and to contain their activities in the State. These include stepped up vigilance and patrolling on the LOC/Border, strengthening and streamlining of the intelligence arrangements and coordination between the various forces and operational agencies on a continuing basis, regular review and monitoring of security operations and strengthening of the security arrangements as may be required in the vulnerable areas on the border/LOC and in the hinterland.

Gauge Conversion

1524. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI:

DR. LAXMINARAYAN PANDEYA :

SHRI ATAL BIHARI VAJPAYEE :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any complaints about award of illegal contracts without competitive bids in respect of Gauge Conversion works in various Railway Zones;

(b) if so, the action taken in the matter;

(c) whether there has been huge escalation of cost in the Gauge Conversion Works; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) Certain complaints have been received with regard to execution of works prior to award of legal contracts with competitive bids in respect of gauge conversion works. The matter has already been taken up for investigation by the Central Bureau of Investigation.

(c) and (d) There has been escalation in the cost of gauge conversion projects due to inflation in costs and also due to the provision of superior level of facilities than originally planned to provide better service to the rail users. Improved standard of signalling, high level platforms, improved passenger amenities are some of the superior facilities provided.

Naval Air Squadron

1525. SHRI B.L. SHARMA PREM: Will the PRIME MINISTER be pleased to state:

(a) the types of aircraft and helicopters (including PTA) held in the Naval air squadrons;

(b) the authorised flying effort for each type;

(c) percentage of flying effort actually achieved on an average in respect of each type, yearwise during the past three years;

(d) the reasons for the shortfall;

(e) whether this has not adversely affected the training and operational preparedness; and

(f) the remedial measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Sea Harrier, Kiran, IL-38, TU142M, Dornier, Islander, Sea King, Kamov and Chetaka aircraft are held in the Naval Air Squadrons. PTAs do not form part of the Naval Air Squadrons.

(b) The flying effort for each type of aircraft varies depending on the availability of aircrew/aircraft and operational/training requirements. Accordingly, Flying Tasks are promulgated every year.

(c) Achievement of flying efforts by all types of aircraft except for Kamov 28 has been satisfactory during the last 3 years. It is not desirable for reasons of security to disclose the exact percentage of effort achieved.

(d) Shortfall was due to inadequate supply of spares and bad weather.

(e) The training and operational preparedness have been generally satisfactory.

(f) Access with the Original Equipment Manufacturers in Russia has been established for procurement of spares.

Mafia Menace

1526. SHRI V. SREENIVASA PRASAD:

SHRI PROMOTHES MUKHERJEE:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Mafia tyranny runs shipyard aground" appearing in 'The Statesman' dated November 19, 1995;